

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH) (a) to (d) State Bank of Indore has reported only one case of a retired employee of the bank, who retired from its Head Office at Indore and who has not been paid the gratuity since 1987. The amount involved is Rs. 52,750 approximately. The gratuity has not been paid in this case as on the date of his retirement disciplinary proceedings were pending against him and the final decision has not been taken by the disciplinary authority. Besides the above case, there are three other cases of ex-employees of the bank who have been issued cheques involving an aggregate amount of Rs. 68,016 as gratuity but the same are pending owing to non-acceptance of the cheque, refusal to accept the cheque and non-presentation of the cheque.

**Loans advanced to sick units by State Bank of Indore**

4295. SHRI RAM GOPAL YADAV:  
SHRI ISH DUTT YADAV:

Will the Minister of FINANCE be pleased to state:

(a) what is the amount of loan given to the sick units in the country by the various branches of State Bank of Indore during last three years till date branch-wise, and year-wise;

(b) what are the chances of recovery of loans advanced to these sick units;

(c) whether Government propose to write off any loan given to these sick units; and

(d) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) Banks do not normally take over sick units for the purpose of lending. However, if an assisted unit turns sick and is found to be potentially viable,

banks do extend financial assistance including grant of various reliefs and concessions for the revival.

The comparative position of all the sick units with all the branches of State Bank of Indore as on 31-3-1989, 31-3-1990, 31-3-1991 and 31.3.1992 is given below:

(Rs. in crores)

As on	Amount
31-3-89	54.70
31-3-90	74.02
31-3-91	89.69
31-3-92	108.73

Note: Branch-wise data is not readily available.

(b) It has been reported by the bank that chances of recovery of these advances are fair. Where however there is any doubt about the recovery of dues, full provision to the satisfaction of the bank's statutory auditors has been made.

(c) Write off of advances to sick units are considered by the bank on the merit of each case and not by Government.

(d) Does not arise.

**Raids on officials of State Bank of Indore**

4296. SHRI RAM GOPAL YADAV:  
SHRI ISH DUTT YADAV:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact, that during last-year and the current year, raids were conducted at the residence of certain high officials of the Head Office of the State Bank of Indore and incriminating documents were recovered;